

consumption and import is tabulated below:

Year	Production (LMT)	Consumption (LMT)	Import (LMT)	Expenditure incurred on import (Rs. Crores) (C & F value)	Subsidy on import (Rs. Crores)
1995-96	158.20	179.08	37.82	2840.13	1935.00
1996-97	156.20	190.25	23.28	1701.75	1163.08
1997-98	185.96	200.08 (Estd.)	23.89	1296.57	729.36

(b) to (d) Government has approved the revamp of the Namrup Units of Hindustan Fertilizer Corporation Limited (HFC) at an estimated fresh investment of Rs. 350 crores. The Company has taken concrete steps towards the implementation of the revamp project and is tying up the necessary inputs and term loans. The proposals in respect of the remaining units of HFC and Fertilizer Cooperation of India Limited (FCI) to be submitted to the Board for Industrial and Financial Reconstruction will be finalized on considerations of unit-wise viability and tie up of the funding arrangements.

Welfare Schemes in the Backward Areas of Orissa

4031. SHRI RAMA CHANDRA MALLICK : Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) the details of Welfare Schemes implemented by the Union Government in the backward areas of Orissa for the upliftment of the Scheduled Castes and Scheduled Tribes;

(b) whether these schemes have been reviewed by the Government; and

(c) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRIMATI MANEKA GANDHI) : (a) to (c) The following Central and Centrally Sponsored Schemes have been reviewed and are being implemented for upliftment of Scheduled Castes and Scheduled Tribes in the country including the State of Orissa and its Backward Areas:

1. Special Central Assistance to Special Component Plan to Scheduled Castes.
2. Equity assistance to Scheduled Castes Development Corporations.
3. National Scheme of Liberation and Rehabilitation of Scavengers & their Dependents.
4. Post-Matric Scholarship for Scheduled Castes and Scheduled Tribes' students.

5. Pre-Matric Scholarship for the children of those engaged in unclean occupations.

6. Hostels for Scheduled Castes Boys & Girls.

7. Book Banks for Scheduled Castes and Scheduled Tribes' Students.

8. Coaching and Allied Scheme for Scheduled Castes' and Scheduled Tribes' students.

9. Upgradation of Merit of Scheduled Castes and Scheduled Tribes' students.

10. Special Central Assistance to Tribal Sub-Plan.

11. Grants under First proviso to article 275(1) of the constitution.

12. Hostels for Scheduled Tribes Boys & Girls.

13. Ashram Schools in Tribal Sub-Plan Area.

14. Vocational Training in Tribal Area.

15. Educational Complex for Scheduled Tribes' Girls in Low Literacy Pockets.

16. Assistance to State Tribal Development Cooperative Development Corporations, Forest Development Corporations.

17. Scheme of Village Grain Banks.

Foreign Assistance

4032. PROF. CHAMAN LAL GUPTA : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether a large number of Madarassas and other religious educational institutions are functioning in various parts of the country with foreign assistance;

(b) if so, the details thereof;

(c) whether some owners/teachers of such madarassas in Jammu & Kashmir have been found involved in subversive and terrorists activities;

- (d) if so, the details thereof; and
 (e) the steps taken to check their activities?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI) : (a) to (e) In India, which is a democratic and secular country, institutions like Madrasas are functioning in many parts of the country. There are reports indicating that some of these institutions are receiving foreign assistance and also that some owners/teachers of such institutions in Jammu & Kashmir are involved in suspicious activities. These reports are being verified for taking appropriate action under the relevant laws. Strict vigil is kept on the dubious activities of such institutions by State and Central agencies.

Achievements by Family Welfare Programmes

4033. DR. T. SUBBARAMI REDDY : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

- (a) whether the Government of Andhra Pradesh has ranked third in the country for implementation of the family welfare programmes;
 (b) if so, the details of the other States;
 (c) the total amount spent by the Government in implementing the family planning programmes in the States;
 (d) whether the State Government to implement all the family planning programmes in the state; and
 (e) if so, the name of the districts of Andhra Pradesh State where the family planning programmes has achieved hundred percent success?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI DALIT EZHILMALAI) : (a) and (b) There is no practice of ranking the States/UTs on the basis of their performance in Family Welfare Programme.

(c) During 1996-97, the Government has spent Rs. 135.86 crores in implementing the family planning programme in Andhra Pradesh. The overall grant-in-aid released to all the States during 1996-97 was to the tune of Rs. 1190 crores.

(d) Yes, Sir. Family Welfare Programme is 100% Centrally funded and Government of India has been providing states with all the funds needed for implementing these programmes.

(e) In respect of Family Planning Programme, system of Centrally determined method specific targets has been dispensed with since April, 1996. 100% success in family welfare would imply reproductive and child health facilities

to every woman in reproductive age group and to every child below 5 years of age as well as achieving stable population. Such level of success has admittedly not been achieved in districts yet though effort under Family Welfare Programme is in that direction.

Advocates' Involvement in Filthy Language

4034. SHRI DILEEP SANGHANI : Will the Minister of HOME AFFAIRS be pleased to refer to the reply given to USQ No. 190 dated July, 1996 and state:

- (a) the details of the advocates involved in using vituperative and filthy language against the defendant in the court of Civil Judge, 'Tis Hazari Court' on May 23, 1996;
 (b) the action taken against the involved advocates;
 (c) whether the influence of the plaintiff encouraged the advocates to resort to such an indisciplined and filthy behaviour;
 (d) if so, the details of the plaintiff involved in the case; and
 (e) the action taken/proposed to be taken by the Government to check the recurrence of such incidents in the courts?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI) : (a) to (e) The information is being collected and will be laid on the Table of the House.

Releasing of Funds for Fighting against Naxalite Activities

4035. SHRI S.S. OWAISI : Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether inspite of repeated requests by the Government of Andhra Pradesh the Union Government have not released the required funds to fight against naxalite activities;
 (b) if so, the reasons therefor; and
 (c) the time by which the funds are likely to be released?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI) : (a) to (c) For the purpose of modernising the State's policing infrastructure for tackling, *inter alia*, Naxalite problem, the Central Government has released Rs. 22.28 crores to Andhra Pradesh during the last three years. Besides, Andhra Pradesh is also availing of grants recommended by the Tenth Finance Commission for upgradation of its police related infrastructure.